

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.175/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, challenging the arbitrary retention of the Construction Bank Guarantee of Rs. 15 Crores deposited by the ReNew Solar Power Pvt. Ltd. under the erstwhile CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009, by Central Transmission Utility of India Ltd. and seeking return of the differential amount basis what was payable under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : ReNew Solar Power Private Limited (RSPPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **30.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RSPPL
Shri Girik Bhalla, Advocate, RSPPL
Ms. Sai Snigdha Nittala, Advocate, RSPPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed challenging the arbitrary retention of the Construction Bank Guarantee (BG) of Rs. 15 crore deposited by the Petitioner under the erstwhile Connectivity Regulations 2009 by the Respondent/CTUIL and to seek the return of the excess BG amount of Rs. 8.5 crore, i.e., Rs. 18 crore Construction BG under the erstwhile Connectivity Regulations 2009, less Rs. 9.5 crore that the Petitioner was lawfully required to submit at the stage of transitioning into GNA Regulations.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondent.
- (b) The Respondent to file its reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
- (c) The Petitioner to file the following information/clarification, on an affidavit, within two weeks:
 - (i) Reasons for approaching the Commission after a delay of more than 3 years from the event.



(ii) Current status of commissioning of the project.

(iii) Whether the SECI's LoA is valid or has been terminated?

(d) CTUIL to provide, along with its reply, the status of connectivity of the corresponding quantum of the Petitioner's project for which COD is yet to be achieved. Whether CTUIL has taken any action against such a quantum of Connectivity for which the COD of the project has not been achieved.

3. The Petition will be listed for hearing on **23.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)